

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR**  
**(Chief Justice's Secretariat)**

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**Subject:** Select lists of the Candidates for the post of Steno Typists in Subordinate Courts of Jammu divisions in pursuance to Advertisement Notification No. 323 dated 26.05.2017 and operation of waiting list thereof.

**ORDER**

No. 220


Dated: 31-05-2018

Consequent upon the appointment of one Steno Typist in Subordinate Courts of Jammu division pursuant to High Court order No. 208 dated 29.05.2018 after operating the waiting list, Shri Ankush Kumar S/o Rashpal Chand R/o Rarian, Tehsil Samba appointed temporarily as Steno Typist in the grade of Rs. 5200-20200 + Grade Pay 2400 is posted as such in the Court of Munsiff Mobile Magistrate (Traffic), Doda against available vacancy in the interest of justice.

**Note:**

- A) i) The new appointee is directed to join his place of posting within a period of 15 days from the date of receipt of this Order. In case he fails to join within the stipulated period in that event his appointment shall deem to have been cancelled without any further notice.
- ii) Munsiff Mobile Magistrate (Traffic), Doda before whom the new appointee has to join is directed to check all testimonials of the new appointee and get them verified from the concerned issuing authorities.
- iii) Munsiff Mobile Magistrate (Traffic), Doda, before whom the new appointee has to join, is further directed to get the character and antecedents of the new appointee verified from the Inspector General of Police, CID, Jammu & Kashmir.
- iv) The new appointee is directed to give an undertaking before the Presiding Officer at the time of his joining in the shape of affidavit duly attested by a Judicial Magistrate 1st Class to the effect that in case any adverse report about his character and antecedents is received from the Inspector General of Police, CID, Jammu & Kashmir in that event his appointment shall deem to be cancelled ab-initio and shall have no claim on his appointment.
- v) The salary of the new appointee may not to be drawn unless a satisfactory report in respect of (ii) & (iii) above is received by the concerned Presiding Officer.
- B) Any transfer order/attachment order, issued by the concerned Ld. Principal District Judge of the district, which is contrary to this order shall be deemed to have been superceded by this order.

(By order)


  
(Jawad Ahmed)  
Principal Secretary to  
Hon'ble the Chief Justice

No. 222-228 /PSY-461

Dated: 31-05-2018

**Copy to the:**

1. Registrar General, High Court of Jammu & Kashmir.
2. Registrar Vigilance, High Court of Jammu & Kashmir.  
...for information;
3. Pr. District & Sessions Judge, Bhaderwah.
4. Munsiff Mobile Magistrate (Traffic), Doda  
..... for information and necessary action.
5. Sh. \_\_\_\_\_  
..... for information and compliance.
6. Order File.
7. Incharge NIC, High Court wing, Srinagar for uploading in High Court Website.

  
(G. M. Parray)  
Joint Registrar

31/5/2018  
31/5/18  
31/5/18